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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.1140/2000

New Delhi, this the 18th day of December, 2000

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Ms. Kiran Kumari Thakur,
D-712,, Netaji Nagar,
New Delhi.
working as TGT (Maths)
GGSS, DDA Phase-II,
Kalkaji, New Delhi.

..Applicant.

(By Advocate: Sh. J.K.Bali)

VERSUS

1. Govt. of N.C.T. of Delhi,
Through the Director of Education,
Old Secretariat, Delhi.
2. Delhi Subordinate Services Selection Board,
Through its Chairman,
UTCS Building,
Shahdara, Delhi.
3. Dy. Director of Education,
Govt. of NCT of Delhi,
Distt. South, Defence Colony,
New Delhi.
4. The Principal,
GGSS, DDA Phase-II,
Kalkaji, New Delhi.

..Respondents.

(By Advocate: Sh. Vijay Pandita)

O R D E R (ORAL)

Hon'ble Shri Ashok Agarwal:-

We have perused the application submitted by the applicant for being appointed to the post of T.G.T. (Maths). She has not applied as a general candidate as is contended by her in the OA. She has applied to the post on the basis of her belonging to the Scheduled Tribe. Her appointment has, therefore, rightly been cancelled on the basis of appointment having been secured by committing fraud. It is a common ground that the applicant does not belong to the ST category. She is a

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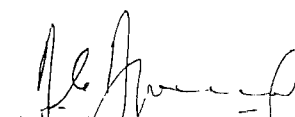
(2)

general candidate. She is found to have mis-represented her-self as a ST candidate and fraudulently secured employment. Hence, no exception can be had to the order terminating her services.

2. Present OA, we find in the circumstances, is devoid of merit and the same is accordingly dismissed without any order as to costs.



(S.A.T. Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

/sunil/